

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

Subject: Compliance of directions passed by the Hon'ble Supreme Court vide Order dated 17.11.2025 passed in Crl A No. 4895/2025 @ SLP (Crl) No. 697/2024 titled "RAJ KUMAR @ BHEEMA Vs STATE OF NCT OF DELHI".

CIRCULAR

No: 02 of 2026/RG

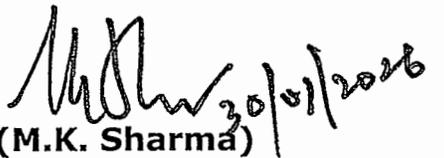
Dated: 30.01.2026

In compliance to the directions rendered by the Hon'ble Supreme Court vide Order dated 17.11.2025 passed in Crl A No. 4895/2025 @ SLP (Crl) No. 697/2024 titled "Raj Kumar @ Bheema Vs State of NCT of Delhi", the following directions are hereby issued for its adherence by all trial Courts of UTs of J&K and Ladakh in its letter and spirit:-

"In every case where, it is proposed to record the statement of a witness over video conferencing and any previous written statement of such witness or a matter in writing is available and the party concerned is desirous of confronting the witness with such previous statement/matter in writing, the trial Court shall ensure that a copy of the statement/document is transmitted to the witness through electronic transmission mode and the procedure provided under Section 147 and Section 148 of the Bharatiya Sakshya Adhiniyam (corresponding Section 144 and Section 145 of the Evidence Act) is followed in the letter and spirit, so as to safeguard the fairness and integrity of the trial."

Any deviation in this regard, shall be viewed seriously.

By Order.


(M.K. Sharma)

Registrar General
Dated:- 30.01.2026

No:- 4054-103 RG/GS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for kind information of His Lordship;
2. Secretary to Hon'ble Mr/Mrs. Justice _____;
..... for information of their Lordships
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
..... for information.
7. All Principal District and Sessions Judges, UTs of J&K and Ladakh for information/ necessary action and with the request to get the same circulated amongst the judicial officers under their respective jurisdiction(s), for necessary compliance at their end;

8. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for information.
9. Joint Registrar, Legal Section, High Court of J&K and Ladakh for information and with the direction to ensure that a report regarding compliance of directions contained in the circular is duly submitted to the Hon'ble Supreme Court.
10. Incharge NIC, High Court of J&K and Ladakh, Jammu for information and uploading the same on the official website of the High Court.
11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
12. Order file.


Registrar General